

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.958 of 2020

IN THE MATTER OF:

Brand Realty Services Ltd.

...Appellant

Versus

Sir John Bakeries India Pvt. Ltd.

...Respondent

For Appellant: Shri Jayant Mehta, Shri Pankaj Agarwal and Shri Pranay Chitale, Advocates

For Respondent: Shri Nishant Awana and Shri Devvrat, Advocates

O R D E R
(Virtual Mode)

22.01.2021 Counsel for Respondent again seeks time to file Reply claiming that he had tested positive for COVID – 19. We have seen Orders dated 15th December, 2020. Now time of more than one month has passed. This cannot continue. If the Counsel is not well, Respondent may make alternative arrangement.

Respondent to file Reply within a week. Rejoinder, if any, may be filed within a week thereafter.

Parties may file brief written submissions not more than three pages within a week. Copies of Judgements on which parties want to rely may also be filed.

List the Appeal 'for admission (after Notice) hearing' on 11th February, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

rs/md